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Government of India
Ministry of Finance
(Department of Revenue and Insurance)

New Delhi, the 16th April, 1969.

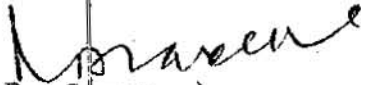
N O T I F I C A T I O N

NO. 26(F.No.16/82/69-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises

- 1) Shri A.N. Krishna Murthy
- 2) Shri B.S. Venkata Narasiah

who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force on the 21st April, 1969.


(R.D. Saxena)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 26(F.No.16/82/69-ITCC)

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